

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA No.720/93.

Dt. of Order: 4-8-93.

1. K.Gnanaiah
2. G.Raghavulu

....Applicants

Vs.

1. The Supdt. of Post Offices,
Khammam Division.
2. The Director General, Dept. of Posts,
Dak Bhavan, Parliament Street,
New Delhi-110 001.

....Respondents

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Counsel for the Applicants : Shri Krishna Devan

Counsel for the Respondents : Shri V.Bhimanna, Sr.CGSC

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Divn. Bench passed by Hon'ble
Shri A.B.Gorthi, Member (A)).

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The prayer of the applicant herein is for a
direction to the Respondents to pay him ^{1/4th} Daily

Allowance for the period from 16-8-88 to 5-11-88 during
which ^{they} underwent Training in Postal Training Centre,

....2.

Mysore. Similar matters were heard by the Tribunal in past and such claims were allowed. We have heard Shri Krishna Devan, learned counsel for the applicants and Shri V.Bhimanna, learned standing counsel for Respondents. As the issue in hand has already ^{been} settled by the previous judgments of the Tribunal, we deem it just and proper to dispose of this application with an order that the applicant ^{is} entitled for re-imbursement of mess charges paid by ^{him}, if any, during the period of training. The applicant will also be entitled to 1/4th of full daily allowance for the period of ~~his~~ training in accordance with para-3(2) of the Government of India orders under S.R.

2. Further prayer of the applicants is that the Respondents having improperly dis-allowed a part of ^{his} T.A./D.A. claims have charged ^{him} penal interest of Rs.519/- on the un-adjusted amount of T.A. advance of Rs.1,396/-. In view of the order passed above there will be no justification for the respondents to charge penal interest on the un adjusted amounts of T.A. advance.

Consequently the respondents are directed to refund the ^{each of} amount of Rs.519/- to the applicants.

3. The above directions shall be complied with within a period of three months from the date of communication of this order. No order as to costs.

T. U
(T. CHANDRASEKHAR REDDY)

Member (J)

P. Gorthi
(A. B. GORTHI)

Member (A)

Dated: 4th August, 1993.
Dictated in Open Court.

8/8/93
Deputy Registrar (J)

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To

1. The Superintendent of Post Offices, Khammam Dist.
2. The Director General, Dept. of Posts,
Dak Bhavan, Parliament Street, New Delhi-1.
3. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr. v. Bhimanna, ~~xxxx~~ Addl. CGSC. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

300-811
P.M. 18/8/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER (A)

AND

THE HON'BLE MR.T.CHANDrasekhar REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 4 - 8 - 1993

~~CRD~~ER/JUDGMENT:

M.A/R.A/C.A.N.

in

O.A.No. 720/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

